



#### \$~8 (company)

# \* IN THE HIGH COURT OF DELHI AT NEW DELHI

C.A. Nos. 411/2020, 548-551/2020 in

+ CO. PET. 885/2015

COL. P.K. UBEROI (RETD.) & ANR .... Petitioners Through:

versus

VIGNESHWARA DEVELOPWELL PVT. LTD. & ORS. .... Respondents Through: Ms. Anannya Ghosh, Mr. Dushyant Manocha and Mr. Brian Henry Moses Advs. for applicant in C.A. 411/2020 Mr.Abhinav Mishra, Adv. for R-5/Vigneshwara Barter Investors Assn. Mr. Vivek Sood, Sr. Adv. with Mr. Maroof Ahmed, Adv. for VVWF/R-4 Mr. Abhinav Mishra, Adv. for R-5 Mr. Jay Savla, Sr.Adv. with Mr.Bharat Gupta and Mr. Varun Tyagi, Advs. for Investors Sanghars Samiti/applicants in C.A.548-551/2020

## CORAM: HON'BLE MR. JUSTICE C. HARI SHANKAR

#### <u>ORDER</u> 23.09.2020

%

(video-conferencing)

### C.As.549 and 551/2020 (for exemption) in CO.PET. 885/2015

1. Subject to typed copies of the dim documents, on which the applicant seeks to rely, being placed on record within two weeks from today, exemption is granted for the present.

CO. PET. 885/2015





#### **2.** The applications are disposed of.

#### C.A. 411/2020 in CO.PET. 885/2015

1. Notice was issued, on this application, to Respondent Nos. 2, 3, 4 and 5, *qua* prayers 'b', 'c', 'd', 'e' and 'f' in the application, on  $7^{th}$  August, 2020. The record does not contain the response of any of the respondents to the application.

2. Accordingly, further time, as a final opportunity, is granted to Respondent Nos. 2, 3, 4 and 5 to respond to the aforesaid prayers in this application with advance copy to the applicant who may file rejoinder thereto, if any, within two weeks thereof.

**3.** Renotify on 25<sup>th</sup> November, 2020.

### C.A. 548/2020 (for impleadment) in CO.PET. 885/2015

1. By this application, the Investors Sanghars Samiti seeks impleadment as a party/respondent in C.A.411/2020. The applicant is directed to be impleaded as a party/respondent in the said proceedings. The applicant is directed to file an amended memo of parties within a week.

2. The newly added respondent is permitted to file its response to C.A.411/2020 within a period of four weeks with advance copy to learned Counsel for the applicant in the said application who may file rejoinder thereto, if any, within two weeks thereof.

CO. PET. 885/2015





**3.** The application stands allowed in the above terms.

#### C.A.550/2020 (for directions) in CO.PET. 885/2015

**1.** This is an application filed by the newly added respondent-Investors Sanghars Samiti, seeking certain directions.

**2.** Issue notice. Notice is accepted on behalf of the propounders of the scheme.

**3.** Mr. Kunal Sharma, learned Counsel for the Official Liquidator submits that he does not oppose the prayers in this application.

4. There is no appearance on behalf of Respondent Nos. 2 and 3.

5. Mr. Vivek Sood, learned Senior Counsel assisted by Mr. Maroof Ahmed appears on behalf of Respondent No. 4.

6. Mr. Abhinav Mishra appears for Respondent No. 5.

7. Mr. Kunal Sharma appearing for Respondent No.1 submits that he does not seek to file any reply to the application.

**8.** Notice in this application is accepted by Mr. Maroof Ahmed on behalf of Respondent No.4 and by Mr. Abhinav Mishra on behalf of Respondent No.5.

9. Notice shall be separately issued by ordinary process to Respondent Nos. 2 and 3 i.e. Department of Town and Country

CO. PET. 885/2015

Page 3 of 4





Planning and Haryana State Industrial Development Corporation.

**10.** The respondents may file their response to this application, if any, within a period of four weeks from today with advance copy to learned Counsel for the applicant who may file rejoinder thereto, if any, within two weeks thereof.

**11.** Renotify this application on 25<sup>th</sup> November, 2020.

C. HARI SHANKAR, J.

SEPTEMBER 23, 2020/kr